

The

Kolkata Gazette
सत्यमेव जयते
Extraordinary
Published by Authority

SRAVANA 16]

FRIDAY, AUGUST 7, 2026

[SAKA 1948

PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

GOVERNMENT OF WEST BENGAL**LAW DEPARTMENT****Legislative****NOTIFICATION**

No. 760-L.— 7th August, 2026.—The Governor having been pleased to order, under rule 66 of the Rules of

Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons which accompanies it, in the *Kolkata Gazette*, the Bill and the Statement of Objects and Reasons and accordingly hereby published for general information:—

Bill No. 19 of 2026**THE KOLKATA MUNICIPAL CORPORATION
(AMENDMENT) BILL, 2026.****A
BILL**

to amend the Kolkata Municipal Corporation Act, 1980.

WHEREAS it is expedient to amend the Kolkata Municipal Corporation Act, 1980, for the purposes and in the manner hereinafter appearing;

West Ben. Act
LIX of 1980.

It is hereby enacted in the Seventy-seventh Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and
commencement.

1. (1) This Act may be called the Kolkata Municipal Corporation (Amendment) Act, 2026.

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

*The Kolkata Municipal Corporation
(Amendment) Bill, 2026.
(Clause 2.)*

Amendment of
section 5 of
West Ben. Act
LIX of 1980.

2. In section 5 of the Kolkata Municipal Corporation Act, 1980,—

(i) in clause (a) of sub-section (1), for the words “one hundred and forty-four elected Councillors”, the words “two hundred and nine elected Councillors” shall be substituted;

(ii) in sub-section (2), for the words “one hundred and forty-four Councillors”, the words “two hundred and nine Councillors” shall be substituted.

STATEMENT OF OBJECTS AND REASONS.

It is considered necessary and expedient to amend the Kolkata Municipal Corporation Act, 1980 (West Ben. Act LIX of 1980) for the purposes of revision of number of wards of the Kolkata Municipal Corporation having regard to the ward-wise population, dwelling pattern, geographical conditions and economic considerations of that Corporation.

2. The Bill has been framed with the above objective in view.

3. There is no financial implication involved in giving effect to the provisions of this Bill.

KOLKATA,
The 7th August, 2026.

AGNIMITRA PAUL,
Member-in-charge.

By order of the Governor,

SUBHRADIP MITRA,
*Pr. Secy. to the Govt. of West Bengal,
Law Department.*